

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)/119(KB)2024
IN
C.A.(CAA)/174(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY 2024

| | |
|------------------|---------------------------------|
| IN THE MATTER OF | REDROSE VANIJYA PRIVATE LIMITED |
| UNDER SECTION | SEC. 230-232 - SECOND MOTION |

Appearance (via video conferencing/physically)

Mrs. Manju Bhuteria, Adv.] For the Petitioner
Ms. Aisha Amin, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the petitioner present.
2. The instant Company Petition has been filed in the second stage of the proceedings under Section 230(6) read with Section 232(3) of the Companies Act, 2013 ("Act") for sanction and confirmation of the Scheme of Arrangement:

(a) For reduction of share capital of **BHARAT INVESTMENT GROWTH LIMITED - Transferor Company No.13 / Petitioner No 13** by **refunding of surplus cash to the relevant shareholders who hold 81,200 shares of the Company**

(b) For amalgamation of

| | |
|-----------------------------------------------------|--------------------------------------------------|
| <i>Alankrit Vyapaar Private Limited</i> | <i>Transferor Company No 1 / Petitioner No.1</i> |
| <i>Captain Trade & Agencies Private Limited</i> | <i>Transferor Company No 2 / Petitioner No.2</i> |
| <i>Dreamon Commercial Private Limited</i> | <i>Transferor Company No 3 / Petitioner No.3</i> |
| <i>Emersec Holding Private Limited</i> | <i>Transferor Company No 4 / Petitioner No.4</i> |
| <i>JemcoVanijya Private Limited</i> | <i>Transferor Company No 5 / Petitioner</i> |

| | |
|------------------------------------------------|----------------------------------------------------|
| | No.5 |
| <i>Jet(India) Private Limited</i> | <i>Transferor Company No 6 / Petitioner No.6</i> |
| <i>M.L.Finlease Private Limited</i> | <i>Transferor Company No 7 / Petitioner No.7</i> |
| <i>Nikita Electrotrades Private Limited</i> | <i>Transferor Company No 8 / Petitioner No.8</i> |
| <i>Purvi VanijyaNiyojan Limited</i> | <i>Transferor Company No 9 / Petitioner No.9</i> |
| <i>Raghav Commercial Limited</i> | <i>Transferor Company No 10 / Petitioner No.10</i> |
| <i>Shashi Commercial Company Limited</i> | <i>Transferor Company No 11 / Petitioner No.11</i> |
| <i>Strength Fincap Markets Private Limited</i> | <i>Transferor Company No 12 / Petitioner No.12</i> |
| <i>Bharat Investment Growth Limited</i> | <i>Transferor Company No 13 / Petitioner No.13</i> |
| <i>Giltedged Industrial Securities Limited</i> | <i>Transferor Company No 14 / Petitioner No.14</i> |
| <i>Investors India Limited</i> | <i>Transferor Company No 15 / Petitioner No.15</i> |
| <i>India Texfab Marketing Limited</i> | <i>Transferor Company No 16 / Petitioner No.16</i> |
| <i>Kalati Holdings Private Limited</i> | <i>Transferor Company No 17 / Petitioner No.17</i> |
| <i>LNJ Financial Services Limited</i> | <i>Transferor Company No 18 / Petitioner No.18</i> |
| <i>N R Finvest Private Limited</i> | <i>Transferor Company No 19 / Petitioner No.19</i> |
| <i>Shrasti Marketing Private Limited</i> | <i>Transferor Company No 20 / Petitioner No.20</i> |
| <i>Uttri Investments Private Limited</i> | <i>Transferor Company No 21 / Petitioner No.21</i> |

With Redrose Vanijya Private Limited - Transferee Company / Petitioner No.22 from the **Appointed Date 01st April, 2024 as defined in the Scheme**, in the manner and on the terms and conditions stated in the said **Scheme of**

Arrangement (“Scheme”). A copy of the said Scheme is annexed to the Company Petition marked – **Annexure – A** in VOL II at Page No 149 to 211.

3. It is submitted by Ld. counsel appearing for the Petitioner(s) that Petitioner No 13 to Petitioner No 21 all have their Registered Office in the state of Haryana and fall under Chandigarh Bench of this Tribunal. Further it is submitted by Ld. counsel appearing for the Petitioner(s) that Petitioner No 1 to Petitioner No 12 and Petitioner No 22 all have their Registered Office in the state of West Bengal and fall under Kolkata Bench of this Tribunal.
4. It is submitted by Ld.Counsel appearing for the Petitioner(s) that initially the Petitioner No 13 to Petitioner No 21 filed Company Application CA(CAA) No 47 / CHD/HRY / 2023 before the Chandigarh Bench of this Tribunal under whose jurisdiction the Petitioner Companies fall for seeking orders and directions with respect to the meeting of shareholders and creditors.
5. It is submitted by Ld. Counsel appearing for the Petitioner(s) that thereafter, an application was filed by Petitioner No 13 to Petitioner No 21 before the Principal Bench, New Delhi, being T.A (Comp.Act) No 53 /PB/2023, for transfer of the Company Application filed by Petitioner No 13 to Petitioner No 21 before the Chandigarh Bench of this Tribunal under Rule 16(d) of NCLT Rules, 2016 to National Company Law Tribunal, Kolkata Bench.
6. It is submitted by Ld.Counsel appearing for the Petitioner(s) that the Transfer Application, which was filed before the Principal Bench, New Delhi being T.A (Comp. Act) No 53 /PB/2023 was allowed by an order dated February 09th , 2024 and Paragraph 10 of the said order reads as below :

“ In this view this Tribunal is inclined to transfer the Company Petition bearing CA(CAA) NO 47 / CHD/2023 which shall be heard jointly with CA(CAA) NO 174 / KB/ 2023 before the to the NCLT Kolkata Bench as prayed in the interest of justice .”
7. It is submitted by Ld. counsel appearing for the Petitioner(s) that this Bench of the Tribunal vide its order dated 21-11-2023 passed in Company Petition CA(CAA) NO 174 / KB / 2023 has already passed orders in relation to Petitioner No 1 to Petitioner No 12 and Petitioner No 22.
8. It is submitted by Ld. counsel appearing for the Petitioner(s) that this Bench of the Tribunal vide its order dated 14-05-2024 passed in Transfer Petition TP NO 74 / KB / 2024 passed orders in relation to Petitioner No 13 to Petitioner No 21.

9. It is submitted by Ld. Counsel appearing for the Petitioner(s) that the **Appointed Date** as per the **Scheme means April 01, 2024**.
10. It is submitted by Ld. Counsel appearing for the Petitioners (s) that the Transferor Company No 1, Transferor Company No 3, Transferor Company No 4 , Transferor Company No 5, Transferor Company No 6 , Transferor Company No 7, Transferor Company No 8, Transferor Company No 9, Transferor Company No 10, Transferor Company No 12, Transferor Company No 13, Transferor Company No 14, Transferor Company No 16, Transferor Company No 17 and Transferor Company No 18 are all **NBFC** Company duly registered with Reserve Bank of India and are all holding a valid Certificate of Registration issued by the said Bank.
- It is further submitted by the Ld. Counsel appearing for the Petitioner(s) that the Transferor Company No 11, Transferor Company No 15, Transferor Company No 21 are also a NBFC Company and its Certificate of Registration issued by the Reserve Bank of India has been cancelled and the said Petitioner has filed writ petition before the Hon'ble Calcutta High Court, for revocation of the order and for restoration of Certificate of Registration.
11. It is submitted by Ld. counsel appearing for the Petitioner(s) that the list of equity shareholders of the Petitioner Companies as on 30TH March, 2023 duly certified by the statutory auditor of the Company are all collectively annexed to the Company Petition marked – **Annexure – AT** in VOL X at Page No 1657 to 1695.
12. It is submitted by Ld. counsel appearing for the Petitioner(s) that the list of Preference shareholders of the Petitioner No 3, Petitioner No 8, Petitioner No 9, Petitioner No 10, Petitioner No 11, Petitioner No 14, Petitioner No 15, Petitioner No 16 and Petitioner No 17 as on 30th March, 2023 duly certified by the statutory auditor of Petitioner No 3, Petitioner No 8, Petitioner No 9, Petitioner No 10, Petitioner No 11, Petitioner No 14, Petitioner No 15, Petitioner No 16 and Petitioner No 17 are all collectively annexed to the Company Petition marked – **Annexure – AU** in VOL X at Page No 1696 to 1712.
13. It is submitted by Ld. counsel appearing for the Petitioner(s) that NIL Secured Creditors in respect of the Petitioner Companies as on 30th March, 2023 duly certified by the statutory auditor of the Company is annexed to the Company Petition marked – **Annexure – AV** in VOL X at Page No 1713 to 1736.
14. It is submitted by Ld. counsel appearing for the Petitioner(s) that NIL Unsecured Creditors in respect of Petitioner No 3, Petitioner No 5, Petitioner No 8 , Petitioner

No 12 , Petitioner No 16 and Petitioner No 17 as on 30TH March,2023 duly certified by the statutory auditor of Petitioner No 3, Petitioner No 5, Petitioner No 8 , Petitioner No 12 , Petitioner No 16 and Petitioner No 17 is annexed to the Company Petition marked – **Annexure – AV** in VOL X at Page No 1715 , 1717, 1720, 1729,1730 and 1736.

15. It is submitted by Ld. counsel appearing for the Petitioner(s) that the list of Unsecured Creditors in respect of Petitioner No 1 , Petitioner No 2 , Petitioner No 4, Petitioner No 6, Petitioner No 7 , Petitioner No 9, Petitioner No 10, Petitioner No 11, Petitioner No 13, Petitioner No 14, Petitioner No 15, Petitioner No 18, Petitioner No 19, Petitioner No 20, Petitioner No 21 and Petitioner No 22 as on 30TH March,2023 duly certified by the statutory auditor of Petitioner No 1 , Petitioner No 2 , Petitioner No 4, Petitioner No 6, Petitioner No 7 , Petitioner No 9, Petitioner No 10, Petitioner No 11, Petitioner No 13, Petitioner No 14, Petitioner No 15, Petitioner No 18, Petitioner No 19, Petitioner No 20, Petitioner No 21 and Petitioner No 22 Petitioner No 3, Petitioner No 8, Petitioner No 9, Petitioner No 10, Petitioner No 11, are all collectively annexed to the Company Petition marked – **Annexure – AV** in VOL X at Page No 1713, 1714 , 1716 , 1718, 1719, 1721, 1722, 1723, 1724 to 1726, 1727, 1728, 1731, 1732,1733,1734 and 1735 .
16. It is submitted by Ld. counsel appearing for the Petitioner(s) that a copy of the order dated 21st November,2023 passed by this Tribunal in Company Application CA (CAA) NO 174 / KB / 2023 is annexed to the Company Petition marked – **Annexure – AW** in VOL X at Page No 1737 to 1752,
17. It is submitted by Ld. counsel appearing for the Petitioner(s) that a copy of the order dated 09th February,2024 passed by the Principal Bench of this Tribunal in Transfer Application TA(Comp.Act) No 53 / PB / 2023 is annexed to the Company Petition marked – **Annexure – AX** in VOL X at Page No 1753 to 1758,
18. It is submitted by Ld. counsel appearing for the Petitioner(s) that a copy of the order dated 14th May,2024 passed by this Tribunal in Transfer Petition TP NO . 74 / KB / 2024 is annexed to the Company Petition marked – **Annexure – AY** in VOL XI at Page No 1759 to 1778,
19. It is submitted by Ld. counsel appearing for the Petitioner(s) that the Valuation Report dated 29-05-2023 recommending the Swap Ratio has been prepared by CA Vidhi Chandak, IBBI Registered Valuer. A copy of the said Report is annexed to the Company Petition marked – **Annexure – AZ** in VOL XI at Page No 1779 to 1814.

20. It is submitted by Ld. counsel appearing for the Petitioner(s) that the Board of Directors of the Petitioner Companies have at their respective meeting held on 01STJune,2023 have passed resolution adopting the proposed Scheme of Arrangement. A copy of the Resolution passed by the Board of Directors of the Petitioner Companies are all collectively annexed to the Company Petition marked – **Annexure – BA** in VOL XI at Page No 1815 to 1858.
21. It is submitted by Ld. counsel appearing for the Petitioner(s) that the statutory auditors of the Petitioner Companies have by their certificate confirmed that the Accounting Treatment proposed in the Scheme of Arrangement is in conformity with the Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 and Rules made there under. A copy of the said Certificate issued by Statutory Auditor of the Petitioner Companies are all collectively annexed to the Company Petition marked – **Annexure – BB** in VOL XI at Page No 1859 to 1904.
22. It is submitted by Ld. counsel appearing for the Petitioner(s) that the statutory auditors of the Transferor Company No 13 /Petitioner No 1 have by their certificate dated 01-08-2023 confirmed that the Accounting Treatment proposed in the Scheme of Arrangement in relation to Reduction of Capital is in conformity with the Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 and Rules made there under. A copy of the said Certificate issued by Statutory Auditor of the Transferor Company No 13 /Petitioner No 1 is annexed to the Company to the Company Petition marked – **Annexure – BB** in VOL XI at Page No 1884 to 1886.
23. It is submitted by Ld. counsel appearing for the Petitioner(s) that, the Petitioner(s) have the following classes of shareholders and creditors:-

| PARTICULARS | AS ON 30 TH MARCH, 2023 | | | |
|-------------------------------------------|------------------------------------|---------------------------|--------------------|---------------------|
| | EQUITY SHARE HOLDERS | PREFERENC E SHARE HOLDERS | SECURED CREDITOR S | UNSECURED CREDITORS |
| TRANSFEROR COMPANY NO 1 / PETITIONER NO 1 | 10 | NIL | NIL | 1 |
| TRANSFEROR COMPANY NO 2 / PETITIONER NO 2 | 2 | NIL | NIL | 1 |
| TRANSFEROR COMPANY NO | 19 | 33 | NIL | NIL |

| | | | | |
|-----------------------|----|-----|-----|-----|
| 3 / PETITIONER NO 3 | | | | |
| TRANSFEROR COMPANY NO | 10 | NIL | NIL | 3 |
| 4 / PETITIONER NO 4 | | | | |
| TRANSFEROR COMPANY NO | 8 | NIL | NIL | NIL |
| 5 / PETITIONER NO 5 | | | | |
| TRANSFEROR COMPANY NO | 17 | NIL | NIL | 3 |
| 6 / PETITIONER NO 6 | | | | |
| TRANSFEROR COMPANY NO | 10 | NIL | NIL | 1 |
| 7 / PETITIONER NO 7 | | | | |

AS ON 30TH MARCH, 2023

| | EQUITY SHARE HOLDERS | PREFERENC E SHARE HOLDERS | SECURED CREDITOR S | UNSECURED CREDITORS |
|------------------------------------------------|----------------------------|---------------------------------|--------------------------|------------------------|
| TRANSFEROR COMPANY NO 8 / PETITIONER NO 8 | 9 | 10 | NIL | NIL |
| TRANSFEROR COMPANY NO 9 / PETITIONER NO 9 | 14 | 16 | NIL | 2 |
| TRANSFEROR COMPANY NO 10 / PETITIONER NO 10 | 7 | 8 | NIL | 1 |
| TRANSFEROR COMPANY NO 11 / PETITIONER NO 11 | 8 | 9 | NIL | 1 |
| TRANSFEROR COMPANY NO 12 / PETITIONER NO 12 | 10 | NIL | NIL | NIL |
| TRANSFEROR COMPANY NO 13 / PETITIONER NO 13 | 233 | NIL | NIL | 2 |
| TRANSFEROR COMPANY NO 14 / PETITIONER NO 14 | 7 | 8 | NIL | 9 |
| TRANSFEROR COMPANY NO 15 / PETITIONER NO 15 | 7 | 7 | NIL | 1 |
| TRANSFEROR COMPANY NO 16 / PETITIONER NO 16 | 7 | 9 | NIL | NIL |
| TRANSFEROR COMPANY NO 17 / PETITIONER NO 17 | 5 | 6 | NIL | NIL |
| TRANSFEROR COMPANY NO 18 / PETITIONER NO 18 | 12 | NIL | NIL | 3 |
| TRANSFEROR COMPANY NO 19 / PETITIONER NO 19 | 8 | NIL | NIL | 2 |
| TRANSFEROR COMPANY NO 20 / PETITIONER NO 20 | 6 | NIL | NIL | 1 |
| TRANSFEROR COMPANY NO 21 / PETITIONER NO 21 | 6 | NIL | NIL | 6 |
| TRANSFeree COMPANY 1 / | 8 | NIL | NIL | 1 |

24. It is submitted by Ld. counsel appearing for the Petitioner(s) that, by an order dated 21ST November, 2023, in Company Application No. C.A (CAA) NO. 174/KB/2023 this Tribunal made the following directions in respect of Petitioner No 1 to Petitioner No 12 and Petitioner No 22 with regard to meetings of shareholders and creditors under Section 230(1) of the Act:-

a. **Meetings dispensed:**

Equity Shareholders

Meeting of Equity Shareholders of the Petitioner Companies for considering the Scheme are dispensed with in view of shareholder representing 100% in value of shares of Petitioner Companies having respectively given their consent to the Scheme by way of affidavits.

Preference Shareholders

Meeting of Preference Shareholders of the Petitioner No. 3, Petitioner No. 8, Petitioner No. 9, Petitioner No. 10 and Petitioner No. 11 for considering the Scheme are dispensed with in view of preference shareholder representing 100% in value of shares of Petitioner No. 3, Petitioner No. 8, Petitioner No. 9, Petitioner No. 10 and Petitioner No. 11 having respectively given their consent to the Scheme by way of affidavits.

Unsecured Creditors

Meeting of Unsecured Creditors of Petitioner No. 1, Petitioner No. 2, Petitioner No. 4, Petitioner No. 6, Petitioner No. 7, Petitioner No. 9, Petitioner No. 10, Petitioner No. 11 and Petitioner No. 22 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Petitioner No. 1, Petitioner No. 2, Petitioner No. 4, Petitioner No. 6, Petitioner No. 7, Petitioner No. 9, Petitioner No. 10, Petitioner No. 11 and Petitioner No. 22 having respectively given their consent to the Scheme by way of affidavits.

b. No requirement of Meetings

Secured Creditors

No requirement of Meeting of Secured Creditors of Petitioner No 1 to Petitioner No 12 and Petitioner No 22 – NIL Creditors duly verified by auditor's certificate.

Unsecured Creditors

No requirement of Meeting of Unsecured Creditors of Petitioner No 3, Petitioner No 5, Petitioner No 8 and Petitioner No 12 – NIL Creditors duly verified by auditor's certificate.

c. Meetings to be held

No meetings are required to be held

25. It is submitted by Ld. counsel appearing for the Petitioner(s) that, by an order dated 14TH May,2024 in Transfer Petition T.P NO. 74/KB/2024 this Tribunal made the following directions in respect of Petitioner No 13 to Petitioner No 21 with regard to meetings of shareholders and creditors under Section 230(1) of the Act:-

a. Meetings dispensed:

Equity Shareholders

Meeting of Equity Shareholders of the Petitioner No 13 for considering the Scheme are dispensed with in view of shareholder representing 95.63% in value of shares of Petitioner No 13 having respectively given their consent to the Scheme by way of affidavits.

Meeting of Equity Shareholders of the Petitioner No 14 to Petitioner No 21 for considering the Scheme are dispensed with in view of shareholder representing 100% in value of shares of Petitioner No 14 to Petitioner No 21 having respectively given their consent to the Scheme by way of affidavits.

Preference Shareholders

Meeting of Preference Shareholders of the Petitioner No 14, Petitioner No 15, Petitioner No 16 and Petitioner No 17 for considering the Scheme are dispensed with in view of preference shareholder representing 100% in value of shares of Petitioner No 14, Petitioner No

**THROUGH SPECIAL MESSENGER (HAND DELIVERY)
UPON INCOME TAX AUTHORITIES**

| | | |
|------------------------------------------------|--------|---------|
| PETITIONER NO 2 | 06-12- | 1957 TO |
| | 2023 | 1958 |
| PETITIONER NO 3 | 12-12- | 1941 TO |
| | 2023 | 1942 |
| PETITIONER NO 6 | 12-12- | 1943 TO |
| | 2023 | 1944 |
| PETITIONER NO 8 | 12-12- | 1945 TO |
| | 2023 | 1946 |
| PETITIONER NO 4 | 12-12- | 1947 TO |
| | 2023 | 1948 |
| PETITIONER NO 5 | 12-12- | 1949 TO |
| | 2023 | 1950 |
| PETITIONER NO 1 | 12-12- | 1951 TO |
| | 2023 | 1952 |
| PETITIONER NO 7 | 15-12- | 1953 TO |
| | 2023 | 1954 |
| PRINCIPAL COMMISSIONER OF INCOME TAX -2/KOL | 06-12- | 1955 TO |
| | 2023 | 1956 |
| PETITIONER NO 22 | 06-12- | 1959 TO |
| | 2023 | 1960 |
| PETITIONER NO 11 | 06-12- | 1961 TO |
| | 2023 | 1962 |
| PETITIONER NO 12 | 06-12- | 1963 |
| | 2023 | |
| PETITIONER NO 9 | 06-12- | 1964 to |
| | 2023 | 1965 |
| PETITIONER NO 10 | 06-12- | 1966 to |
| | 2023 | 1967 |
| Regional Director, Eastern Region | 28-11- | 1983 to |
| | 2023 | 1984 |
| Registrar of Companies, West Bengal | 28-11- | 1986 to |
| | 2023 | 1987 |
| Reserve Bank of India | 30-11- | 1990 to |
| | 2023 | 1991 |
| Official Liquidator, High Court Calcutta | 30-11- | 1992 to |
| | 2023 | 1993 |

BY ELECTRONIC MAIL

| | | |
|----------------------------------------------------|------------|--------------|
| <i>Principal Commissioner of Income Tax -2/KOL</i> | 18-12-2023 | 1968 |
| PETITIONER NO 12 | 18-12-2023 | 1969 |
| PETITIONER NO 11 | 18-12-2023 | 1970 |
| PETITIONER NO 10 | 18-12-2023 | 1971 |
| PETITIONER NO 9 | 18-12-2023 | 1972 |
| PETITIONER NO 7 | 18-12-2023 | 1973 |
| PETITIONER NO 8 | 18-12-2023 | 1974 |
| PETITIONER NO 6 | 18-12-2023 | 1975 |
| PETITIONER NO 22 | 18-12-2023 | 1976 to 1977 |
| PETITIONER NO 5 | 18-12-2023 | 1978 |
| PETITIONER NO 4 | 18-12-2023 | 1979 |
| PETITIONER NO 3 | 18-12-2023 | 1980 |
| PETITIONER NO 2 | 18-12-2023 | 1981 |
| PETITIONER NO 1 | 18-12-2023 | 1982 |
| <i>Regional Director, Eastern Region</i> | 07-12-2023 | 1985 |
| <i>Registrar of Companies, West Bengal</i> | 07-12-2023 | 1988 to 1989 |

27. The Learned Counsel for the Petitioner(s) further submits that in compliance with Section 230(5) of the Companies Act, 2013 and the said order dated 14-05-2024 passed in Transfer Petition TP No. 74 / KB / 2024 notice along with all accompanying

documents has already been served on the Statutory / Sectoral Authorities, by
Petitioner No 13 to Petitioner No 21 as directed by the said order as below:

COMPANY PETITION – ANNEXURE BD / VOLUME XII

| REGULATORY AUTHORITIES | DATE OF SERVICE | PAGE NO |
|--------------------------------------------------|------------------------|----------------|
| THROUGH SPECIAL MESSENGER (HAND DELIVERY) | | |
| UPON INCOME TAX AUTHORITIES | | |
| PETITIONER NO 14 | 20-05-2024 | 2030 to 2031 |
| PETITIONER NO 15 | 20-05-2024 | 2034 to 2035 |
| PETITIONER NO 18 | 20-05-2024 | 2037 to 2038 |
| PETITIONER NO 17 | 20-05-2024 | 2041 to 2042 |
| PETITIONER NO 21 | 20-05-2024 | 2045 to 2046 |
| PETITIONER NO 19 | 20-05-2024 | 2048 to 2049 |
| PETITIONER NO 20 | 20-05-2024 | 2051 to 2052 |
| PETITIONER NO 16 | 20-05-2024 | 2054 to 2055 |
| PETITIONER NO 13 | 20-05-2024 | 2057 to 2058 |
| Regional Director, Northern Region | 24-05-2024 | 2060 to 2061 |
| Registrar of Companies, NCT Delhi & Haryana | 24-05-2024 | 2064 to 2065 |
| Official Liquidator, High Court Delhi | 24-05-2024 | 2068 to 2069 |
| BY SPEED POST | | |
| RESERVE BANK OF INDIA | | |
| PETITIONER NO 13 | 22-05-2024 | 2071 to 2072 |
| PETITIONER NO 14 | 22-05-2024 | 2074 to 2075 |
| PETITIONER NO 16 | 22-05- | 2078 to |

| | | |
|------------------|------------------------|-------------------------|
| PETITIONER NO 17 | 2024 22-05- | 2079 2081 to |
| PETITIONER NO 18 | 2024 22-05- 2024 | 2082 2084 to 2085 |

BY ELECTRONIC MAIL

| | | |
|------------------------------------------------|----------------|-----------------|
| PETITIONER NO 14 | 17-06- 2024 | 2032 to 2033 |
| PETITIONER NO 15 | 17-06- 2024 | 2036 |
| PETITIONER NO 18 | 17-06- 2024 | 2039 to 2040 |
| PETITIONER NO 17 | 17-06- 2024 | 2043 to 2044 |
| PETITIONER NO 21 | 17-06- 2024 | 2047 |
| PETITIONER NO 19 | 17-06- 2024 | 2050 |
| PETITIONER NO 20 | 17-06- 2024 | 2053 |
| PETITIONER NO 16 | 17-06- 2024 | 2056 |
| PETITIONER NO 13 | 17-06- 2024 | 2059 |
| Regional Director, Northern Region | 17-06- 2024 | 2062 to 2063 |
| Registrar of Companies, NCT Delhi & Haryana | 17-06- 2024 | 2066 to 2067 |
| Official Liquidator, High Court Delhi | 17-06- 2024 | 2070 |
| RESERVE BANK OF INDIA | | |
| PETITIONER NO 13 | 17-06- 2024 | 2073 |
| PETITIONER NO 14 | 17-06- 2024 | 2076 to 2077 |
| PETITIONER NO 16 | 17-06- 2024 | 2080 |
| PETITIONER NO 17 | 17-06- 2024 | 2083 |
| PETITIONER NO 18 | 17-06- 2024 | 2086 |

28. Upon perusing the records and documents in the instant proceedings and considering the submissions made on behalf of the Petitioner(s), we admit the instant petition and fix the next date of hearing on **30th August, 2024**.
29. At least 10 (ten) clear days before the said date fixed for hearing, the Petitioner(s) shall cause notice of hearing to be advertised in the
- (a) **BUSINESS STANDARD** in “English” and “Bengali” translation thereof in **AAJKAL** in Kolkata Edition
 - (b) **FINANCIAL EXPRESS** in “English” and “Hindi” translation thereof in **JAN SATTA** in Delhi Edition
- as per Rule 16(1) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (“CAA Rules”).
30. Another notice pursuant to Section 230(5) of the Companies Act, 2013 along with accompanying documents, including the copies of the aforesaid Scheme and statement under the provisions of the Companies Act, 2013, as sent earlier, shall be served again on the aforesaid Statutory Authorities by sending the same to them ***by hand delivery through special messenger or by speed post and also by email*** within one week from the date of receiving this order. The notice shall specify the next date of hearing of the petition, as aforesaid, and state that representation, if any, and if not already filed, should be filed before this Tribunal no later than 7 (seven) days before the next date of hearing of the petition and a copy of such representation should be simultaneously sent to the Authorised Representative of the said Petitioner(s). If no such representation is received by the Tribunal within such period, it shall be presumed that such Authorities have no representation to make on the said Scheme. Such notice shall be sent in Form No. CAA3 of the CAA Rules with necessary variations, incorporating the directions herein.
31. The Petitioner(s) to file an affidavit confirming compliance of the abovementioned directions of this Tribunal, 3 (Three) days before the next date of hearing.
32. The Petitioner(s) may also file their rejoinder affidavit(s) dealing with the objections/ observations, if any, of the Authorities, 2 (Two) days before the next date of hearing.
33. Urgent Certified copy of this order, if applied or, be supplied to the parties, subject to compliance with all requisite formalities.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)